

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/5740/2023 C.P. (IB)/1890(MB)2018

IN THE MATTER OF

Dena Bank	... Petitioner
Vs	
Nitin Fire Protection Industries Ltd	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Prakash Shinde (PH)

For the Respondent: Adv. Shikha Bhwer (R1 to R3) (PH)

ORDER

Counsel for the Respondent has tendered the reply in court. Ld. Counsel for the Petitioner prays for a short adjournment to advance the arguments. In view of the request made, adjourned to **26.03.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/